

Name of the Corporate Debtor: Saya Automobiles Limited ;

Date of commencement of CIRP: 04-03-2024;

List of Claims of Operational Creditors of Saya Automobiles Limited as on 28.10.2024

S.No	Name of the Creditors	Date of Claim	Amount of Claim filed	Date of Claim Admitted	Amount of claim admitted	Amount of Claim Under Consideration/Rejected	Security Interest
1	Kansai Nerolac Paints Ltd	18.03.2024	341,663.00	19.03.2024	341,663.00		Nil
2	Valo Automative Pvt. Ltd.	18.03.2024	1,048,280.00	19.03.2024	836,644.00	211,636.00	Nil
3	Ganganagar Vehicles Pvt. Ltd.	18.03.2024	625,825.00	19.03.2024	625,825.00		Nil
4	S R Book Centre	18.03.2024	46,053.00	19.03.2024	43,130.00	2,923.00	Nil
5	Gay Service Station	18.03.2024	67,288.00	19.03.2024	52,880.82	14,407.18	Nil
6	Japnico Enterprises	18.03.2024	18,142.00	19.03.2024	18,142.00		Nil
7	Ravi Singh	18.03.2024	15,158.00	19.03.2024	10,266.00	4,892.00	Nil

8	Perfect Inchole Enterprises	18.03.2024	425,909.00	19.03.2024	425,909.00		Nil
9	G N Auto Agencies	18.03.2024	8,378.00	19.03.2024	8,378.00		Nil
10	Taralinks Carriers	18.03.2024	50,204.00	19.03.2024	50,204.00		Nil
11	Akshaya Kaushik (Advocate)	12.04.2024	1,520,000.00	16.04.2024	-	1,520,000.00	Nil
12	Shruti Sharma (Auto Fame India)	01.04.2024	121,432.00	16.04.2024	110,218.00	11,214.00	Nil
13	The Rising	02.04.2024	14,160.00	16.04.2024	14,160.00		Nil
14	Jai Mata Di Motors	11.04.2024	147,474.00	16.04.2024	147,474.00		Nil
15	Mahesh Shrivastava	05.04.2024	21,478,606.00	16.04.2024	8,802,707.00	12,675,899.00	Nil
16	Atul Enterprises	08.04.2024	9,169.00	29.05.2024	9,169.00		Nil
17	Robo Tech Copiers	12.04.2024	9,440.00	29.05.2024	-	9,440.00	Nil
18	M J Enterprises	23.05.2024	31,635.00	29.05.2024	31,635.00		Nil

19	Anjali Printer Solution	29.04.2024	87,460.00	29.05.2024	87,460.00		Nil
20	Maruti Suzuki India Ltd.	05.09.2024	13,091,381.00	14.09.2024	13,091,381.00		Nil
21	Pankh Management Services	01.08.2024	831,892.00	12.08.2024	831,892.00		Nil
			39,989,549.00		25,539,137.82	14,450,411.18	

Note : The books of accounts prior -1.04.2023 is not available with the corporate debtor as the entire books of accounts along with other documents has been siezed by the CBI and Enforcement Directorate as per information available with the corporate debtor hence we have relied the evidences and documents provided by the claimants.